

BEFORE THE NATIONAL GREEN TRIBUNAL

EASTERN ZONE BENCH, KOLKATA

I.A. No. ...⁷⁹... of 2026

IN

Original Application No.155/2025/EZ

Rajeev Kumar

Petitioner**Versus**

The State of Jharkhand and Ors.

Respondents**INDEX**

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FILED BY:
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BEFORE THE NATIONAL GREEN TRIBUNAL

I.A

EASTERN ZONE BENCH, KOLKATA

Pg. 1 of 11

I.A. No. of 2026

Pushpanjali
29/06/26

IN

Original Application No.155/2025/EZ**IN THE MATTER OF :**

Humble Interlocutory

Application of respondent No. 1

& 2 (Chief Secretary, Govt. of

Jharkhand & Principal

Secretary, Urban Development

and Housing Department, Govt.

of Jharkhand.

AND**IN THE MATTER OF :**

Rajeev Kumar

House No. 65, Near Argora Railway
Station, Gauri Shankar Nagar,
Doranda, Ranchi – 834002,

Email Id: rajeevkumarad@gmail.com

M - 9431399812

...Applicant

-Versus-

1. State of Jharkhand, through its
Chief Secretary Chief Minister's
Secretariat, Project Building,
H.E.C. Campus, 5 Dhurwa,
Ranchi – 834004, Jharkhand
Email: cs-jhr@nic.in;

2. Principal Secretary Urban
Development and Housing
Department, Government of
Jharkhand, 4th floor Project
Building Dhurwa, Ranchi,
Ranchi – 834004, Email -
ud.secy@gmail.com;

3. Jharkhand State Pollution Control Board, through member secretary TA Building H.E.C Campus, Dhurwa, Ranchi - 834004, Email - chairman@jspcb.nic.in;

4. Ranchi Municipal Corporation, through Municipal Commissioner, Kutchery Road, Email - ceo@ranchimunicipal.com, Ranchi - 834001.

5. Jharkhand Urban Infrastructure Development Company Limited, JUIDCO Building, Line Tank Road, Kutchery Chowk, Ranchi, Jharkhand, 834001.

... Respondents

-AND-

In the matter of:

1. State of Jharkhand, through its Chief Secretary Chief Minister's Secretariat, Project Building, H.E.C. Campus, 5 Dhurwa, Ranchi – 834004, Jharkhand
E.mail: cs-jhr@nic.in;

2. Principal Secretary Urban Development and Housing Department, Government of Jharkhand, 4th floor Project Building Dhurwa, Ranchi, Ranchi – 834004, Email - ud.secy@gmail.com.

...Applicants/ Answering
Respondents

-AND-

In the matter of:

X

Rajeev Kumar

Petitioner**Versus**

The State of Jharkhand and Ors.


Respondents

To,

Hon'ble the Members of The National Green
Tribunal Eastern Zone Bench, Kolkata

Humble application on behalf
of Respondent No. 1 & 2
above named;

Most Respectfully Sheweth:

1. That the present interlocutory application has been filed for seeking amendment of the order dated 07.04.2026 passed by the Hon'ble Tribunal.
 2. That the applicant has not moved before this Hon'ble Tribunal earlier for the said same relief as prayed for in this interlocutory application.
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3. That it is most humbly stated and submitted that the deponent/ answering respondents at the very Outset tenders unconditional and unqualified apology before this Hon'ble Tribunal for any act of commission and/or omission on his part.
4. That it is most humbly stated and submitted that the Hon'ble Tribunal vide order dated 07.04.2026 was pleased to direct as follows:

“ 14. In the present case, responses have not been filed by respondents no. 1 to 3 despite three effective opportunities having been granted for this purpose. The Code of Civil Procedure, 1908 permits period of 90 days for filing of written statement and grant of three adjournments. In view of the provisions of the Code of Civil Procedure, 1908, respondents no. 1, 2 and 3 are not entitled to grant of any further adjournment for filing of their responses and their defense is liable to be struck out, yet in the interest of justice, we consider it appropriate to grant them one more opportunity for filing their responses

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subject to payment of costs of Rs. 10,000/- each by respondents no. 1 to 3 respectively.”

5. That is most humbly stated and submitted that the petitioner has approached the Hon'ble Tribunal for the following reliefs:
- I. Direct the Respondents to submit a detailed and verifiable status report on all STPs associated with the Harmu River, including capacity, performance metrics, and timelines for making them fully operational;
 - II. Direct immediate stoppage of discharge of untreated sewage and mandate in situ treatment or interim diversion until STPs become operational;
 - III. Issue directions for setting up a high-level monitoring committee comprising independent experts, local environmental NGOs, and technical officers to oversee restoration and pollution abatement;
 - IV. Mandate the Respondents to conduct fortnightly water quality testing and publish results in

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public domain for transparency and accountability;

V. Pass any other order(s) or directions which this Hon'ble Tribunal may deem fit and proper in the interest of justice, environmental protection, and sustainable development.

6. That it is humbly stated and submitted that on perusal of the relief sought for by the petitioner it is evident that relief has been sought for from the Ranchi Municipal Corporation, Ranchi.
7. That it is most humbly stated and submitted that for encroachment, reduction in width of the river, and severe pollution due to dumping of solid waste, plastic, continuous discharge of untreated domestic sewage is directly under the control of the Ranchi Municipal Corporation, Ranchi.
8. That it is humbly stated and submitted that pursuant to the order dated 03.09.2025, the Ranchi Municipal Corporation was instructed/directed to file the response on behalf of Respondent No. 1 & 2 along with their affidavit.

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The letter No. SUDA/All
Cases/95/2024/UDHD/158
3 is annexed herewith as
ANNEXURE -I

9. That it is most humbly stated and submitted that the dated 15.10.2020 passed in O.A. No. 92/2015(EZ) also contains clear direction upon the Ranchi Municipal Corporation, Ranchi and no such compliance is pending considering the said order by the respondent No. 1 & 2.
10. That it is humbly stated and submitted that relief sought for by the petitioner is from the Ranchi Municipal Corporation, Ranchi and for non compliance and fault of the Ranchi Municipal Corporation, Respondent No. 1 & 2 has been saddled upon with the cost of Rs. 10,000/- is not just and proper in the eyes of law.
11. That it is stated and submitted that with regard to issues involved in the present case, Respondent No. 1 & 2 are formal in nature.

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- 12.** That it is humbly stated and submitted that since the respondent No. 1 & 2 are formal herein the instant matter, as such saddling cost of Rs. 10,000/- for non-filing of counter affidavit is not just and proper in the eyes of law.
- 13.** That it is humbly stated and submitted that for the fault of main contesting party the respondent No. 1 & 2 should not be made to suffer, just as they have got supervisory power.
- 14.** That it is humbly stated and submitted that the respondent No. 1 & 2 have not floated the order passed by the Hon'ble Tribunal rather they instructed the Ranchi Municipal Corporation to file affidavit on their behalf also as the Ranchi Municipal Corporation is the main contesting party and the respondent No. 1 & 2 are the formal party with regard to the relief sought for by the petitioner.
- 15.** That it is humbly stated and submitted that imposing cost of Rs. 10,000/- for non-filing of counter affidavit by the formal party respondents.

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- 16.** That in view of the statements made herein it is evident that the respondent No. 1 & 2 are formal in nature as they have just got supervisory power and has got no power to take decision or steps with regard to the issues involved in the present case.
- 17.** That as such the order dated 07.04.2026 is liable to be amended to the extent that cost of Rs. 10,000/- each imposed on the respondent No. 1 & 2 may be deleted/removed.
- 18.** That it is humbly stated and submitted that if the instant I.A. is not allowed, then the Opposite Parties shall suffer irreparable loss.
- 19.** That it is humbly stated and submitted that the instant I.A. is being filed bonafide and in the interest of justice.

It is, therefore, most graciously prayed before Your Lordships, to accept and to allow the instant I.A. for seeking amendment of the order dated 07.04.2026 passed by the Hon'ble Tribunal



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I.A. for seeking amendment of the
order dated 07.04.2026 passed by
the Hon'ble Tribunal

AND/OR

Further be pleased to pass such
other order(s) as your Lordships
may deem fit and proper in the
facts and circumstances of the
case.

And for this the petitioner shall ever pray.

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5. That Annexures are the photocopies of their respective originals.

Verified sworn and signed here at Ranchi on this the 29th June of 2026.

O. No- 5538

SANTOSH SINGH.
29.6.26

I solemnly affirm, before me by S. Singh (Self) known
 who is identified by
 I have satisfied my self by examining the deponent that
 he understands the contents of this affidavit which has
 been read by me and
 over and explained which he acknowledges as to be
 correct Jharkhand High Court, Ranchi Rishi Pantale
 Date 29/06/26
 Advocate Oath Commissioner

Annexure - I

Letter No. SUDA/All Cases/...../2024/UDHD/.....1583

Government of Jharkhand
Urban Development & Housing Department
State Urban Development Agency

From,

Jyotshna Singh,
Additional Secretary, UDHD-cum-Deputy Director, SUDA.

To,

Municipal Commissioner,
Ranchi Municipal Corporation.

Ranchi, Date :- 26/12/25

Sub. :- Original Application no. 155 of 2025, National Green Tribunal, Eastern Zone.

Dear Sir,

The matter Original Application no. 155 of 2025, National Green Tribunal, Eastern Zone relates to prevent pollution & ensuring functioning of Sewage Treatment Plants (STPs) in Harmu River, Ranchi.

The matter was last taken up on 24.11.2025 by the Hon'ble NGT, Eastern Zone and it have been directed to file a counter affidavit.

Therefore as directed, kindly file the affidavit at the earliest and inform about the same to undersigned and mail the soft copy on ngt.udhdjharkhand@gmail.com.

Your Sincerely

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26.12.25
(Jyotshna Singh)

Additional Secretary, UDHD-cum-
Deputy Director, SUDA.

Memo no. SUDA/All Cases/...../2024/UDHD/.....1583 Ranchi, Date:- 26/12/25

Copy to :- The Director, State Urban Development Agency for your kind information.

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26.12.25
Additional Secretary, UDHD-cum-
Deputy Director, SUDA.



Aishwarya Rajyashree <advaish.hc@gmail.com>

Re: O.A No. 155/2025/EZ (Rajeev Kumar -Vs- State of Jharkhand & Ors.)

1 message

Aishwarya Rajyashree <advaish.hc@gmail.com>

30 June 2026 at 12:50

To: Satyendra Singh <snsingh1187@gmail.com>, surendra kumar <surendra_kr15@rediffmail.com>, ceo@ranchimunicipal.com

Sir,

Please find attached herewith the copy of Interlocutory Application filed before Hon'ble National Green Tribunal, Eastern Zonal Bench at Kolkata in the abovecaptioned matter by Respondent No. 1 & 2, for your reference.

Thanking you.

Regards,

Aishwarya Rajyashree

Advocate.

**IA by CS and UDHD.pdf**

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